(b) whether it is a fact that the Scheduled Castes to whom the surplus land was allotted under the directives of the Prime Minister, have not been given possession of the allotted land in the country; and

(c) whether the Scheduled Castes landless labourers in .villages are to be allotted surplus land now and in years to come?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOP-MENT (SHRI HARINATHA MISHRA): (a) to (c) Distribution of surplus land in the States is done under laws enacted by the State Legislatures. There are laws also for some of the Union Territories. Under the guidelines issued by the Government of India in 1972 on the basis of the recommendations of the Chief Ministers' Conference, priority in the distribution of surplus land is to be given to landless agricultural workers, specially to those who belong to the Scheduled Castes and Scheduled Tribes. Under the laws enacted in the light of the national guidelines, 20.36 lakh acres have been distributed to 14.98 lakh persons so far in the country. Of this 7.56 lakh acres have been distributed to 6.22 lakh families belonging to the Scheduled Castes. The scheme of priority mentioned above is intended to continue till the completion of the distribution of surplus land. The States have to ensure that allottees of surplus land are given possession of their land with utmost expedition and that they are able to keep it under their possession. The States have been urged from time to time to take steps in this direction. Suitable legal and administrative measures for this purpose are to be taken by the States.

Schemes to Provide Employment to Rural People

1362. SHRI PANDURANG DHARMA-JI JADHAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) what are the schemes in rural sector whereunder employment opportunities exist for educated and uneducated persons seeking employment;

(b) whether such schemes are being implemented under the directives of the Central Government; and (c) if so, what is the net result as regards providing employment to the educated and uneducated persons in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATH MISHRA): (a) The Ministry of Rural Development is

implementing the following programmes and schemes to generate wage employment as well as self-employment:—

(i) National Rural Employment Programme (NREP).

(ii) Integrated Rural Development Programme (IRDP).

(iii) National Scheme of Training of Rural Youth for Self-Employment (TRYSEM).

In addition, with effect from 15-8-1983, the Ministry has launched the Rural Landless Employment Guaranteee Programme (REGP) so that atleast one member from each family of landless household is provided employment for about 100 days in a year.

(b) Broad guidelines in respect of the schemes mentioned above have been framed and issued by the Central Government. The actual implementation rests with the States.

(c) The details of employment generated and assistance given under these schemes are indicated in enclosed Statement.

Statement

National Rural Employment Programme :

The employment generated under this programme during the Sixth plan period is as under :

Year				Employment gene- rated (Million Mundays)
1980-81	-			413.58
1981-82	4		- 4	354.52
1982-83		1.0		350.00

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2. Integrated Rural Development Programme (IRDP).

The total number of families assisted unde this programme are as follows :

Year			Number assisted	of families (in lakhs)
1980-81				27.83
1981-82	6	8		28.29
1982-83	100	1.5		33.65

3. The National Scheme of Training of Rural youth for Self-Employment (TRYSEM):

The number of persons trained and the number self-employed under this programme during the Sixth plan are given below :

Year	Numb traine (thousa	d self-
1980-81	. 122.0	5 45.5
981-82 .	202.4	98.2
982-83	. 244.	4 129,56

Integrated Development of Towns in Madhya Pradesh

1363."SHRI SHRJKANT VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what are the names of the towns selected for development under the integrated development programme in Madhya Pradesh during the current financial year: and

(b) what is *the* amount earmarked for 1he development of each town?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) Guna.

(b) In all 16 towns have been approved for assistance in Madhya Pradesh under the Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns. The programme sanctioned for each of the 16 towns is as given in Annexure. *[See* Appendix CXXVIII, Annexure No. 52]. The Central Assistance will however be limited to Rs. 40 lakhs for each town or 50 per cent of the sanctioned programme cost of the town, which ever is less. Outlay earmarked for current financial year is Rs, 25.50 lakhs.

Education System

1364. SHRI SHRIKANT VERMA: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether there is any proposal under Government's consideration to change the education system; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and

(b) The education system is governed by the policy document adopted in 1968. That policy was formulated comprehensively with a long term perspective. Within its broad framework, reforms are made to meet emerging needs and changing situations. However, it must be recognised that educational reform is a continuous process.

Re-Employment of Teachers in J.N.U.

1365. SHRI V VENKA: SHRI V. GOPALSAMY:

Will the Minister of EDUCATION AND CULTURE lie pleased to state:

(a) the number of teachers who have been re-employed in the Jawaharlal Nehru University during the last three years;

(b) what is the criterion for such reemployment and what was the period of reemployment in each case;

(c) whether Government have issued any guidelines to Central Universities in this regard, if so, what are the details thereof; and